1990

[Shri Bhupesh Gupta]

Lok Satta is being helped because it has the support of a particular group of Congressmen

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We have had enough of this. The views expressed will be communicated to the Government. Now we shall go to Private Members' legislative business.

THE FOREIGNERS (AMENDMENT) BILL, 1968

(To amend section 3)

SHRI MAN SINGH VARMA (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Foreigners Act, 1946.

The question was put and the motion was adopted.

SHRI MAN SINGH VARMA: Sir. I introduce the Bill.

THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1968 (To amend section 36)

SHRI A. D. MANI (Madhya Pradesh): Sir, I move for leave to introduce a Bill further to amend the Industrial Disputes Act, 1947.

The question was put and the motion was adopted.

SHRI A. D. MANI: Sir, I introduce the Bill.

THE REGISTRATION OF CONVERSIONS BILL, 1968

SHRI J. S. TILAK (Maharashtra): Sir, I move for leave to introduce a Bill to provide for compulsory Registration of religious conversions in India.

The question was put and the\ motion was adopted.

SHRI J. S. TILAK: Sir, I introduce the Bill.

THE CODE OF CIVIL PROCEDURE (AMENDMENT) BILL, 1968 (Omission of section 87.8)

SHRI CHITTA BASU (West Bengal): Sir, I move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

The question was put and the motion was adopted.

SHRI CHITTA BASU : Sir, I introduce the Bill.

THE DELHI ADMINISTRATION (AMENDMENT) BILL, 1968 (to amend sections 3, 22, 24, 26, 27, 28, 29, 31 and 36 and omission of section 30 and insertion of new section 39.)

DR. BHAI MAHAVIR (Delhi): Sir, I move for leave to introduce a Bill to amend the Delhi Administration Act, 1966.

The question was put and the motion was adopted.

DR. BHAI MAHAVIR: Sir, I introduce the Bill.

THE PUBLICATION OF POLITICAL PARTY ACCOUNTS BILL, 1968

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. D. L. Sen Gupta is not here. Mr. Pitamber Das.

SHRI PITAMBER DAS (Uttar Pradesh): Sir, I move for leave to introduce a Bill to provide for the compulsory publication of annual accounts by recognised political parties.

The question was put and the motion was adopted.

SHRI PITAMBER DAS : Sir, I introduce the Bill.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now we go over to Bills for consideration and passing.